

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency
Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF CREDITORS OF INMARK RETAIL PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of Corporate Debtor	INMARK RETAIL PRIVATE LIMITED
2	Date of incorporation of corporate debtor	23/07/2008
3	Authority under which corporate debtor is incorporated / registered	REGISTRAR OF COMPANIES BANGALORE, KARNATAKA.
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U18101KA2008PTC047261
5	Address of the registered office and principal office (if any) of corporate debtor	481-B,IV Phase, Peenya Industrial Area BANGALORE KA 560058
6	Insolvency commencement date in respect of corporate debtor	02/06/2020 ORDER COPY RECEIVED ON 09/06/20
7	Estimated date of closure of insolvency resolution process	28/11/2020
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. V S VARUN IP No. IBBI/IPA-002/IP-N00290/2017-18/10848
9	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No.1B-108, The Tree by Provident, 2 nd Main Road, Herohalli, Off Magadi Road, Bangalore 560091- Email: vsvarun@yahoo.com.
10	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No.1B-108, The Tree by Provident, 2 nd Main Road, Herohalli, Off Magadi Road, Bangalore 560091- Email: vsvarun@yahoo.com.
11	Last date for submission of claims	22/06/2020 (14 days from the date of receipt of NCLT Order copy)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not ascertained
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not ascertained

vsvarun



14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a)web link: https://ibbi.gov.in/ home/downloads b)Not applicable
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the INMARK RETAIL PRIVATE LIMITED, vide Order dated 2nd June, 2020.

The creditors of INMARK RETAIL PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 22nd June, 2020, to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. NOT ASCERTAINED.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :

V S Varun

V S VARUN

Insolvency Professional

: IBBI/IPA-002/IP-N00290/2017-18/10848

Place: Bangalore

Date: 9th June, 2020.

